

ITEM NO.14

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6717/2022  
(Arising out of impugned final judgment and order dated 15-03-2022  
in CRAD No. 405/2020 (O&M) passed by the High Court of Punjab &  
Haryana at Chandigarh)

NATIONAL INVESTIGATION AGENCY

Petitioner(s)

VERSUS

JAGTAR SINGH JOHAL ALIAS JAGGI

Respondent(s)

Date : 08-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Suryaprakash V Raju, A.S.G.  
Ms. Sairica S Raju, Adv.  
Mr. Samar Singh Kachwaha, Adv.  
Mr. Anshuman Singh, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Basant, Sr. Adv.  
Mr. Shadan Farasat, AOR  
Ms. Warisha Farasat, Adv.  
Mr. Harshit Anand, Adv.  
Mr. Aman Naqvi, Adv.  
Ms. Hrishika Jain, Adv.  
Ms. Natasha Maheshawari, Adv.  
Ms. Mreganka Kukreja, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to interfere with the  
impugned judgment and order passed by the High Court.  
The special leave petition is, accordingly,  
dismissed.

On the joint request of the learned ASG/senior counsel for the parties, the trial court is directed to expedite the trial and conclude as early as possible. It goes without saying that the both parties shall extend all cooperation in the trial.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)